## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1326/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE PARTIES:

Saba Bahar Iranian Co.

V/s.

Royal Agro Green Food Industries Pvt Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Adv Pooja Batra for Petitioner 33
i/b M. S. Bodhanwalla & 6.

Adv. Sankay Anantwa For Computer Debra.

i/b Indialaw (1). Computer Debra.

## <u>ORDER</u>

## C.P. No. 1326/I&BC/NCLT/MB/MAH/2017

- The Learned Representatives of both the sides are present.
- On hearing the submissions of both the sides, it has been brought to the notice of the Bench that one of the legal issue is validity of the Notice to the Respondent is subjudice before the Hon'ble Supreme Court. Hence seeking adjournment.
- Meanwhile both the sides are expected to file Written Arguments of their respective claims which is to be exchanged and thereafter the matter is to be heard on 22<sup>nd</sup> December 2017.

Sd/-

BhaskaraPantula Mohan Member (Judicial) 30.11.2017. Sd/-

M.K. Shrawat Member (Judicial)